

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:1017

ANSWERED ON:06.03.2007

AGREEMENT BETWEEN WALMART AND BHARTI ENTERPRISES

Ahir Shri Hansraj Gangaram;Patil Smt. Rupatai Diliprao Nilangekar

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether any trade agreements has been signed between the Walmart and the Bharti Enterprises for the purpose of business in the retail market of the country;
- (b) if so, whether its likely adverse impact on the unorganised retail sector and small manufacturers has been assessed;
- (c) if so, the details thereof;
- (d) the reaction of the Government to the information relating to imposition of restriction on the Walmart against the human rights and labourers exploitation in several countries;
- (e) whether the Government proposes to take any action to cancel the said agreement keeping in view its adverse impact on the retail dealers and the workers associated with this field; and
- (f) if so, the details thereof ?

**Answer**

THE MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI ASHWANI KUMAR)

(a) : As per information furnished by M/s Bharti Enterprises (I) Pvt. Ltd., vide their letter dated 18th January 2007, the firm is working with Wal Mart in setting up back-end infrastructure like cold chains, logistics, sourcing and merchandising for cash & carry wholesale operations.

(b)&(c) : In response to representations received, Government has decided to commission a reputed research organisation to comprehensively evaluate the impact of organised retailing on the unorganised retail sector.

(d)to(f) : FDI into India is permitted only through an incorporated entity. These entities have to operate in conformity with Indian laws which contain provision for taking suitable action for any violation thereof including violation of human rights and labour laws. As of now, no violation as above has been brought to the notice of the Government.